



2026:AHC:14819

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 651 of 2026

Hasnain Salmani

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dadhi Bal Yadav, Murli Dhar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dadhi Bal Yadav, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the father of the writ petitioner who was a Ward Boy, expired on 07.03.2010, at the time of death of his father, he was minor, the writ petitioner's date of birth is 01.01.2004. However, attaining the majority, he has staked his claim for compassionate appointment, there happens to be a recommendation letter dated 21.08.2025 of Chief Medical Officer to the Director General Medical and Health Services Swasthya Bhawan, U.P., Lucknow.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Chief Medical Officer, District Jaunpur.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the

claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order, eligibility, qualification, competing claims if any. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 21, 2026

A. Prajapati

(Vikas Budhwar,J.)